

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH
JAIPUR.

R.P.NO. 31/93 : Date of order 18.3.93

IN
T.A.NO. 1562/86

Shri Narain Singh : Applicant.

Vs.

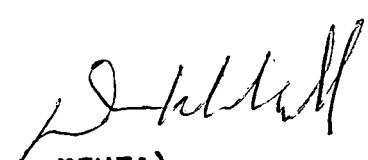
U.O.I. & Ors. : Respondent

We have considered the above petition in accordance with Rule 17(3) of Central Administrative Tribunal (Procedure Rules 1987).

The petitioner has stated that due to circumstances mentioned in the petition it has not been possible to implement the order of the Tribunal dated 27.9.92 within the period of 4 months as directed in the order. This is no ground for review under order 47 Rule 1 CPC.

The petition is accordingly dismissed in limini.

(B.B.MAHAJAN)
Adm. Member


(D.L.MEHTA)
Vice Chairman

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Anil